

ITEM NO.8

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5145-5146/2021

(Arising out of impugned final judgment and order dated 16-04-2021 in WPC No. 7641/2021 16-04-2021 in WPC No. 8920/2021 passed by the High Court Of Kerala At Ernakulam)

P. RADHAKRISHNAN

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.82733/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT.)

Date : 21-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For parties:

Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Mr. K.M. Nataraj, ASG
Mr. Ziheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. B. V. Balaram Das, AOR

For Respondent(s)

Mr. Harin P Raval Sr. Adv.
Mr. Jishnu M L Adv
Mr. G. Prakash, AOR
Mr. P. Narayanan Adv.
Ms. Sukanya Singh Adv
Mr.Kartikey Kanojiya, Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. Mohan Kr., Adv

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List these matters in the third week of January, 2022.

In the meantime, there shall be stay of operation of the impugned judgment and order to the extent assailed in these special leave petitions.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)